

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: HQs : DELHI

URGENT NOTICE

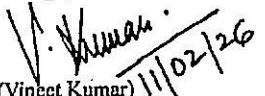
Reg.: Destruction of Unclaimed Certified Copies prepared till 30<sup>th</sup> SEPTEMBER, 2025 and Application for supply of Certified Copies (Under Objection) for the period i.e. upto 30.09.2025

All Advocates/Parties/Litigants/applicants are hereby informed to kindly contact Copying Agency, Tis Hazari Courts, Delhi and its Certified Copies Delivery Counter functional at Facilitation Centre, Tis Hazari Courts, Delhi on any working day from 10:30 AM to 01:30 PM & 02:00 PM to 04:00 PM to collect the certified copies prepared till 30<sup>th</sup> SEPTEMBER 2025 which are lying ready for delivery.

It is notified for information of all the concerns that if the said certified copies are not collected upto 15.03.2026, then the said unclaimed copies would be destroyed without any further notice and the amount so deposited by the applicants for such attested copies shall stand forfeited in view of "Rule 10A added in Ch.5-B, Delhi High Court Rules & Orders Volume V, published in the Delhi Gazette on 01.09.2009" which explains" in case the attested copy is not collected within 120 Days from the date of its preparation, it will be destroyed, and the amount deposited for such attested copy shall stand forfeited".

The Advocates/Litigants are further requested to contact Branch Incharge/Sr. Most Official of the Copying Agency on any working day to collect the applications filed for supplying of Certified Copies which are lying under objections upto 30<sup>th</sup> September,2025. However, the said applications, if not collected for removal of objections by 15.03.2026, shall also be destroyed immediately/thereafter without any further notice and the amount so deposited for such applications shall stand forfeited. Details of such applications/objections are available with the Copying Agency Counter for reference/record purposes.

This notice is issued with the prior approval of Ld. Principal District & Sessions Judge, Central & West, Tis Hazari, Delhi

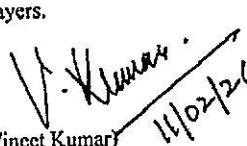
  
(Vincent Kumar) 11/02/26  
Addl. Sessions Judge - 02(West)/Officer In-charge  
(Copying Agency)  
Tis Hazari Courts, Delhi

10611 - 630  
No. CA/Central & West/HQs/Delhi/2026

Dated..... 11 FEB 2026

Copy forwarded for information and necessary action to:

01. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
02. The Ld. Principal District & Sessions Judge, Central & West District, THC, South District, Saket, South East, District, Saket, Patiala House Distt., Rouse Avenue District, East District, KKD, North/East District, KKD, Shahdaraa District, KKD South West Distt., Dwarka, North District, Rohini, North-West District, Rohini, Delhi/ New Delhi.
03. The President/Secretary Tis Hazari Court Bar Assosiation, Delhi for wider publicity amongst respected members of Bar and for other Bar Association in Delhi.
04. The In-charge, Caretaking Branch, Tis Hazari Courts for placing this Notice on all notice boards available in Tis Hazari Courts, Delhi
05. The Public Information Officer Central & West District, Tis Hazari Courts, Delhi.
06. The Incharge, Facilitation Centre, Tis Hazari Courts, Delhi.
07. The Dealing Official (R&I) Tis Hazari Courts, Delhi for uploading the same on layers.
08. The Website Committee, Tis Hazari Courts with request to get the above notice uploaded on District Courts Website.
09. The Dealing Official (R&I) Tis Hazari Courts, Delhi for uploading the same on layers.

  
(Vincent Kumar) 11/02/26  
Addl. Sessions Judge - 02(West)/Officer In-charge  
(Copying Agency)  
Tis Hazari Courts, Delhi